

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 203
(IB)-775/ND/2021

IN THE MATTER OF:

Naunidh Singh Arora & Ors. ... **Applicant/Petitioner**

Versus

Splendor Buildwell Pvt. Ltd. ... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 28.09.2022

CORAM:

SHRI. BACHU VENKAT BALARAM DAS,
HON'BLE MEMBER (J)

SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:


For the Applicant : Mr. Sumit K Batra and Manish Khurana,
Advocates

For the Respondent : Mr. Naunidh Singh Advocate Siddharth Bhatli,
Advocate Lashita Dhingra, Advocate Khyati Jain

ORDER

Ld. Counsel appearing for both the parties submit that the settlement is at advance stage of signing the agreement. Ld. Counsel for the Applicant seeks last opportunity of 10 days for completion of the settlement process.

List the matter for arguments on 21.10.2022. It is however made clear that If the matter is not argued by either of the parties, the matter will be decided on the basis of the documents available on the DMS


(L.N. GUPTA)
MEMBER (T)


(BACHU VENKAT BALARAM DAS)
MEMBER (J)